

## HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

VACATIONS – **Summer Vacation, 2026** – High Court of Andhra Pradesh –  
Sitting Arrangements – Hybrid hearing - Notification – Issued.

**ROC.No.800/SO/2025**

**DATED: 8.05.2026**

### **NOTIFICATION No. 24/SO/2026**

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It is hereby notified that Summer Vacation for the High Court of Andhra Pradesh, will be scheduled **from Monday, the 11<sup>th</sup> May, 2026 to Friday, the 12<sup>th</sup> June, 2026** (both days inclusive).

2. During the Summer Vacation, the Hon'ble Judges preside over the Vacation Courts, will hear the urgent matters through Hybrid mode:

#### **FIRST SPELL**

First Spell of Vacation Courts during Summer Vacation, 2026 is from **Monday, the 11<sup>th</sup> May, 2026 to Thursday, the 28<sup>th</sup> May, 2026** (both days inclusive) as under:

<b>Sl. No.</b>	<b>Filing date</b>	<b>Court working day</b>	<b>Names of the Hon'ble Judges</b>	<b>Bench/Single</b>
1.	12.05.2026 (Tuesday)	14.05.2026 (Thursday)	HON'BLE Dr. JUSTICE Y. LAKSHMANA RAO & HON'BLE SRI JUSTICE BALAJI MEDAMALLI	Division Bench
2.	19.05.2026 (Tuesday)	21.05.2026 (Thursday)	HON'BLE Dr. JUSTICE Y. LAKSHMANA RAO	Single Benches
3.	26.05.2026 (Tuesday)	28.05.2026 (Thursday)	HON'BLE SRI JUSTICE TUHIN KUMAR GEDELA  HON'BLE SRI JUSTICE BALAJI MEDAMALLI	

**Note:**

- I. In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble the Chief Justice during the vacation.
- II. After completion of Division Bench work, Their Lordships will take up Single Bench matters as allocated by the Hon'ble the Chief Justice.
- III. The Hon'ble the Chief Justice will allocate the subject matters during vacation.
- IV. The House Motions, if any, may be moved before the Hon'ble the Chief Justice for allocation to the Hon'ble Vacation Judge/s through the Registrar (Judicial).
- V. Hon'ble Vacation Judges will hold the Court on the dates mentioned as above to hear the following types of matters, as their Lordships think fit.
  - i. *Habeas Corpus*
  - ii. *Anticipatory bail*
  - iii. *Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.*
  - iv. *Any other urgent matter, which cannot wait till the end of the vacation (except eviction/dispossession, demolition) as may be specifically permitted by the Hon'ble the Chief Justice.*

VI. *General Instructions*

- I. *All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.*
- II. *All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.*
- III. *Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.*
- IV. *No pending case except there is a specific order to post during the vacation shall be taken in vacation.*
- V. *No policy and administrative matters shall be taken up during vacation.*
- VI. *No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets, under Section 482 Cr.P.C/528 B.N.N.S or under Article 226 of the Constitution of India will be entertained, except under exceptional circumstances during Vacation period, as may be specifically permitted by the Hon'ble the Chief Justice.*
- VII. *No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.*
- VIII. *Notice of any application of urgent nature shall be given to the Vacation officers before 1-30 p.m. on the day of filing.*

**FIRST SPELL**

**The Hon'ble the Chief Justice has been pleased to make the following  
Sitting Arrangements for the First Spell of Summer Vacation, 2026**

**(From 11.05.2026 to 28.05.2026)**

1.	HON'BLE Dr. JUSTICE Y. LAKSHMANA RAO  <b>&amp;</b> HON'BLE SRI JUSTICE BALAJI MEDAMALLI  <b>(DIVISION BENCH)</b>	Division Bench Matters including Habeas Corpus Petitions
2.	HON'BLE Dr. JUSTICE Y. LAKSHMANA RAO  <b>SINGLE BENCH – I</b>	Writ Petitions (other than Service Matters) of Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare & Minority Welfare, Food, Agriculture & Market Committees, Fisheries & Animal Husbandry, Energy, Science & Technology, Factories & Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Co-operative Societies, Revenue and Land Acquisition, Stamps & Registration and <b>Writ Petitions, not elsewhere specified.</b>  <b>(After completion of Division Bench work)</b>
3.	HON'BLE SRI JUSTICE TUHIN KUMAR GEDELA  <b>SINGLE BENCH – II</b>	All Civil Matters; Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department.

4.	<p>HON'BLE SRI JUSTICE BALAJI MEDAMALLI</p> <p style="text-align: center;"><b>SINGLE BENCH – III</b></p>	<p>Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order.</p> <p>Writ Petitions (other than Service Matters) of Home, Law &amp; Legislature, Women Development &amp; Child Welfare, Endowments, Tirumala Tirupathi Devasthanams.</p> <p><b>(After completion of Division Bench work)</b></p>
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**Note I : Matters relating to the above items will be entertained only if the impugned order is passed on or after 12.04.2026**

**Note II :**

- (i) In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- (ii) After completion of Division Bench work, Their Lordships will take up Single Bench matters.
- (iii) All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at **10-30 A.M.**
- (iv) All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (v) All Lunch Motions/ Urgent Mentions relating to the **Single Bench – II** shall be moved before the single bench at the Bench/Court Hall at **10.30 A.M.**
- (vi) All Lunch Motions/Urgent Mentions relating to the **Single Bench – III** shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (vii) The House Motions, if any, may be moved before the Hon'ble the Chief Justice through the Registrar (Judicial).
- (viii) Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.
- (ix) No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
- (x) No policy and administrative matters shall be taken up during the vacation.
- (xi) No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets, under Section 482 Cr.P.C./528 B.N.N.S, or under Article 226 of the Constitution of India will be entertained, except under exceptional circumstances during Vacation period, as may be specifically permitted by the Hon'ble the Chief Justice.
- (xii) No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.



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- I. In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble the Chief Justice during the vacation.
- II. After completion of Division Bench work, Their Lordships will take up Single Bench matters as allocated by the Hon'ble the Chief Justice.
- III. The Hon'ble the Chief Justice will allocate the subject matters during vacation.
- IV. The House Motions, if any, may be moved before the Hon'ble the Chief Justice for allocation to the Hon'ble Vacation Judge/s through the Registrar (Judicial).
- V. Hon'ble Vacation Judges will hold the Court on the dates mentioned as above to hear the following types of matters, as Their Lordships think fit.
  - i. *Habeas Corpus*
  - ii. *Anticipatory bail*
  - iii. *Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.*
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VI. *General Instructions*

- I. *All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.*
- II. *All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.*
- III. *Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.*
- IV. *No pending case except there is a specific order to post during the vacation shall be taken in vacation.*
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- VII. *No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.*
- VIII. *Notice of any application of urgent nature shall be given to the Vacation officers before 1-30 p.m. on the day of filing.*

## SECOND SPELL

**The Hon'ble the Chief Justice has been pleased to make the following  
Sittings Arrangements for the Second Spell of Summer Vacation, 2026**

**(From 29.05.2026 to 12.06.2026)**

1.	HON'BLE SRI JUSTICE K.SURESH REDDY  <b>&amp;</b>  HON'BLE SRI JUSTICE AVADHANAM HARI HARANADHA SARMA  <b>(DIVISION BENCH)</b>	Division Bench Matters including Habeas Corpus Petitions
2.	HON'BLE SRI JUSTICE K.SURESH REDDY  <b>SINGLE BENCH – I</b>	Writ Petitions (other than Service Matters) of Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare & Minority Welfare, Food, Agriculture & Market Committees, Fisheries & Animal Husbandry, Energy, Science & Technology, Factories & Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Co-operative Societies, Revenue and Land Acquisition, Stamps & Registration and <b>Writ Petitions, not elsewhere specified.</b> <b>(After completion of Division Bench work)</b>
3.	HON'BLE SRI JUSTICE SUBBA REDDY SATTI  <b>SINGLE BENCH – II</b>	All Civil Matters;  Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department.

4.	<p>HON'BLE SRI JUSTICE AVADHANAM HARI HARANADHA SARMA</p> <p style="text-align: center;"><b>SINGLE BENCH – III</b></p>	<p>Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order.</p> <p>Writ Petitions (other than Service Matters) of Home, Law &amp; Legislature, Women Development &amp; Child Welfare, Endowments, Tirumala Tirupathi Devasthanams.</p> <p><b>(After completion of Division Bench work)</b></p>
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**Note I : Matters relating to the above items will be entertained only if the impugned order is passed on or after ✓ 2 .04.2026**

**Note II :**

- (i) In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- (ii) After completion of Division Bench work, Their Lordships will take up Single Bench matters.
- (iii) All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at **10-30 A.M.**
- (iv) All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (v) All Lunch Motions/ Urgent Mentions relating to the **Single Bench – II** shall be moved before the single bench at the Bench/Court Hall at **10.30 A.M.**
- (vi) All Lunch Motions/Urgent Mentions relating to the **Single Bench – III** shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (vii) The House Motions, if any, may be moved before the Hon'ble the Chief Justice through the Registrar (Judicial).
- (viii) Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.
- (ix) No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
- (x) No policy and administrative matters shall be taken up during the vacation.
- (xi) No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets, under Section 482 Cr.P.C./ 528 B.N.N.S, or under Article 226 of the Constitution of India will be entertained, except under exceptional circumstances during Vacation period, as may be specifically permitted by the Hon'ble the Chief Justice.
- (xii) No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

**VACATION OFFICERS FOR THE FIRST SPELL**  
**FROM 11<sup>th</sup> MAY, 2026 TO 28<sup>th</sup> MAY, 2026**

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|------------------------|---------------------|
| 1. Smt. U.Sridevi,     | Deputy Registrar    |
| 2. Sri Y.Srinivas,     | Assistant Registrar |
| 3. Sri P.S.V.R.Sekhar, | Assistant Registrar |
| 4. Sri K.V.Raghavulu,  | Assistant Registrar |

**VACATION OFFICERS FOR THE SECOND SPELL**  
**FROM 29<sup>th</sup> MAY, 2026 TO 12<sup>th</sup> JUNE, 2026**

- |                              |                     |
|------------------------------|---------------------|
| 1. Sri Shaik Mohammed Rafi,  | Deputy Registrar    |
| 2. Sri. Suda Srinivasa Rao,  | Assistant Registrar |
| 3. Sri P.Brahma Rao,         | Assistant Registrar |
| 4. Sri K.R.V.S.Subrahmanyam, | Assistant Registrar |

  
**REGISTRAR GENERAL**

To

- 1) The Principal Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) The President, A.P. High Court Employees Association, Amaravati.
- 7) All the Officers, High Court of Andhra Pradesh.
- 8) All the Section Heads, High Court of Andhra Pradesh.
- 9) The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
- 10) The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 11) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.

- 12) The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
- 13) The Advocate General, State of Andhra Pradesh, Amaravati.
- 14) The Secretary to Governor, for the State of Andhra Pradesh, Vijayawada.
- 15) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi.
- 16) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi, Amaravati, Guntur District - 522237.
- 17) The Registrar, A.P. Lokayukta, Kurnool.
- 18) The Registrar, Andhra Pradesh State Consumers Redressal Forum, Vijayawada
- 19) The Chairman, Sales Tax Appellate Tribunal, at Visakhapatnam.
- 20) The Special Judge for trial of CBI Cases, Visakhapatnam.
- 21) The Presiding Officer, Labour Court, Anantapuramu, Guntur and Visakhapatnam.
- 22) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 23) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 24) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 25) The Secretary General, Supreme Court of India, New Delhi.
- 26) The Registrars General, All High Courts in India.
- 27) The Secretary, Bar Council of A.P., High Court of A.P., Amaravati.
- 28) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 29) The Public Prosecutor, High Court of Andhra Pradesh, Amaravati
- 30) The Administrative Officer, Government Pleaders' Office, High Court of A.P., Amaravati.
- 31) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 32) The Director of Prosecutions, Governorpet, Vijayawada.
- 33) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 34) The President, Andhra Pradesh High Court Advocates' Association, Amaravati.
- 35) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 36) The Commissioner, Information & Public Relations, A.P., RTC Bhavan, Vijayawada (with a request to publish the notification in all local dailies)
- 37) The Director, All India Radio, Vijayawada.
- 38) The News Director, Doordarshan Kendra, Vijayawada
- 39) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi  
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 40) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 41) The Overseer, High Court of Andhra Pradesh, Amaravati.
- 42) SPARE.

} With a request for making  
necessary announcement

} For publication in the Newspaper